

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 4117 of 2019

In

Company Appeal(AT) (Insolvency) No. 989 of 2019

IN THE MATTER OF:

Rajeev Anand

...Appellant

Vs

Srei Equipment Finance Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Rajat Bhardwaj, and Mr. Gaurav Kumar,
Advocates**

**For Respondents: Ms. Aditi Sharma, Ms. Aastha Talwar and Mr.
Rohan, Advocates for RP**

Mr. Arijit Mazumdar, Advocate

ORDER

13.01.2020 Today when this matter was earlier called out, Mr. Rajat Bhardwaj, Mr. Gaurav Kumar, Advocates appeared for the Appellant and Ms. Aditi Sharma, Ms. Aastha Talwar and Mr. Rohan, Advocates appeared for the Resolution Professional. They were heard and we had directed reserving the order on the Interlocutory Application No. 4117 of 2019.

Subsequently, after the above Advocates have left, Learned Advocate Mr. Arijit Mazumdar appeared and mentioned on behalf Respondent Srei Equipment Finance Ltd.- who is the original Financial Creditor. It is stated that against the Final Order dated 5th December, 2019 passed by this Tribunal, the Respondent - Srei Equipment Finance Ltd. has moved Civil Appeal No. 9425 of 2019 before the Hon'ble Supreme Court and the Hon'ble Supreme Court has issued notice and the parties have been directed to maintain status quo. Learned

Counsel tenders a true copy of the order 18.12.2019 passed by the Hon'ble Supreme Court.

In view of the above development pointed out by the learned Counsel for Srei Equipment Finance Ltd., relist I.A. No. 4117 of 2019 to hear the parties with regard to the developments pointed out.

List in the category 'For Orders' on **17th January, 2020**. Learned Counsel to inform the Advocates who are not present. Registry also to inform the concerned parties.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)

Akc/Md